## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 45 OF 2017 & IA NO. 124, 125 OF 2017

Dated: 14th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd. ...Appellant(s)

Versus

The Petroleum & Natural Gas Regulatory Board & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Pankhuri Jain

Ms. Aastha Chawla

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Gaurav Mitra Mr. Vishnu Sharma Mr. Adarsh Rai for R.2

## <u>ORDER</u>

Learned counsel for Respondent No.1 states that Board does not wish to file any reply.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 01.08.2017 after serving copy on the other side.

List the matter on <u>18.08.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vq

(Justice Ranjana P. Desai) Chairperson